

(11)

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO.** 493 of 1990.  
~~TEXXXXXX~~

**DATE OF DECISION** 11.07.1994.

Shri Suresh N.Sagre and ors. **Petitioner**

Shri Girish Patel **Advocate for the Petitioner (s)**

**Versus**

Union of India & Ors. **Respondent**

Shri Akhil Kureshi **Advocate for the Respondent (s)**

**CORAM**

**The Hon'ble Mr. K. Ramamoorthy** : Member (A)

**The Hon'ble Dr. R. K. Saxena** : Member (J)

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N/0

(2)

: 2 :

1. Shri Suresh N. Sagre,  
Vill. Hanuvantchadd,  
Post : Sarvar,  
Dist. Dangs.
2. Shri Laxman Rambhai Pawar,  
Vill. Dhundhunia,  
Post : Sarvar,  
Dist. Dangs.
3. Shri Sitaran Sombhai,  
Vill. & Post : Chiktya,  
Dist. Dangs.
4. Shri Kashiram K. Pawar,  
Vill. Hanuvantchaud,  
Post. Sarvar,  
Dist. Dangs.
5. Shri S.D. Bhoye,  
Vill. Hanuvantchaud,  
Post. Sarvar,  
Dist. Dangs.
6. Shri Motiram R. Pawar,  
Vill. Dhundhunia,  
Post : Sarvar,  
Dist. Dangs.
7. Shri Jivram R. Gavit,  
Vill. Hanuvantchand,  
Post. Sarvar,  
Dist. Dangs.
8. Shri Babalbhai Posh lubhai Bhoye,  
Vill. Vati, Post ; Chikar,  
Dist. Dangs.
9. Shri R.J. Tandel,  
Vill. & Post : Kosamba,  
Dist. Valsad.
10. Shri N.G. Tandel,  
Vill. & Post : Kosamba,  
Dist. Valsad.

...Applicants.

(Advocate : Mr. Girish Patel)

Versus

1. Union of India,  
Notice through the Secretary,  
Dept. of Telecommunications,  
Sanchar Bhavan,  
New Delhi - 110 001.
2. Director of Telecommunications,  
Coaxial/O.F.C. Project,  
Phoneix Mill Compound,  
Lower Parel, Bombay - 400 013.
3. Divisional Engineer,  
Telecommunications,  
Microwave Bldg, Tithal Rd.,  
Valsad - 396 001.

3

: 3 :

4. Asstt. Engineer, U.H.F.,  
Microwave Bldg., Tithal Road,  
Valsad - 396 001.

... Respondents.

(Advocate : Mr.Akil Kureishi)

ORAL JUDGMENT

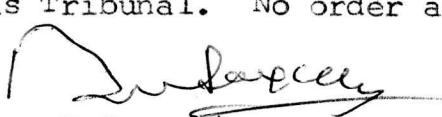
O.A. NO. 493 OF 1990.

Date : 11.07.1994.

Per : Hon'ble Dr.R.K.Saxena : Member (J)

This application has been filed by ten persons with the plea that they were casual labourers working under the respondents and their services were being terminated. The prayer, therefore, made is that the termination orders be quashed and the respondents be directed to regularise them.

2. Today at the time of hearing, the learned counsel for the respondents pointed out that the applicants have been regularised and the photostat copy of the order passed on 7.2.1994, has been brought on record, ~~the~~ temporary status has been granted to the applicants. In view of this development as pointed out by the learned counsel for the respondents, the learned counsel for the applicants have no objection and the application having not been pressed, is disposed of accordingly. In case there is any dispute on the points, the applicants are at liberty to approach this Tribunal. No order as to costs.

  
(Dr.R.K.Saxena)  
Member (J)

  
(K.Ramamoorthy)  
Member (A)

ait.